

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001**  
**Ph: 23753942 Fax-23753923**

Ref: Petition No. 57/GT/2012

Date: 28.6.2012

To,

Shri S. K. Dube,  
Managing Director,  
ONGC Tripura Power Company Limited,  
6<sup>th</sup> Floor, A Wing,  
IFCI Tower-61, Nehru Place,  
New Delhi-110019

Sir,

Subject: **Petition No. 57/GT/2012**-Approval of tariff of Palatana Combined Cycle Gas Turbine Power Project (2 x 363.3 MW) for the period from COD of Unit-1 up to 31.3.2014.

-----  
With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **16.7.2012**:

- (i) Furnish the configuration of each unit/block (363.3 MW) i.e. rating of each gas turbine and steam turbine separately.
- (ii) Scheduled date of commercial operation of Block-I (363.3 MW) and unit Block-II (363.3 MW) as per the investment approval dated 18.12.2008. A copy of the investment approval by the Board of Directors may also be furnished.
- (iii) There is time overrun in commissioning of the project. Hence, the corresponding cost overrun indicating the component of IDC & FC, price escalation, increase in IEDC etc. due to time overrun to be furnished separately. Further, if part of delay is attributable to EPC contractor, the amount of liquidated damages (LD) recovered/ to be recovered should be furnished.
- (iv) It is observed that the hard cost of the project is about ₹4.15 crore/MW and the cost/MW of the project is ₹4.72 crore/MW for an advanced class gas turbine. As the capital cost appears to be on higher side, justification for the same is to be furnished.
- (v) In Form-5D, number of bidders participated in ICB for award of Long Term Service Agreement (LTSA) is required to be furnished. Also, the reasons for placing LTSA contract to M/s GE USA when M/s BHEL is manufacturing

these advanced class machines in India and supplying to this project is to be given.

- (vi) Basis of claiming higher O&M due to Long Term Service Agreement (LTSA) should be justified by explaining the contracted spares supply and services requirement based on the recommendation of OEM. Further, in view of separate EPC contractor & LTSA contractor, there may be duplicity in the spares procured from EPC contractor and spares to be supplied under the LTSA contract.
- (vii) Explanation as to why the investment made by the company in the transmission network (investment in NETC) should be considered as a part of generation tariff. Further, the amount of investment made in NETC and included in IDC should be furnished separately.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, on receipt of the above information/ clarification.

Yours faithfully,

*Sd/-*

(B. Sreekumar)  
Deputy Chief (Law)